### **COURT-II**

# IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

### **APPEAL NO. 270 OF 2015**

Dated: <u>15<sup>th</sup> May, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

Renewable Energy Developers Association of Karnataka ...Appellant(s)

Vs.

Karnataka Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayan M.G.

Counsel for the Respondent(s) : Ms. Neha Garg

Ms. Parichita Chwdhury

for Mr. Anand K. Ganesan for R-1

## **ORDER**

The learned counsel Mr. Anantha Narayan M.G. appearing for the Appellant submitted that the main arguing counsel, Mr. Shridhar Prabhu appearing for the Appellant is unwell. Therefore, he submitted that this matter may kindly be taken up for hearing in the month of July, 2018.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant and Respondents are permitted to file their respective written submissions, if any, within three weeks' from today.

Post this matter for hearing on <u>04.07.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member